

LOK SABHA  
STARRED QUESTION NO. 282  
TO BE ANSWERED ON 9<sup>TH</sup> AUGUST, 2021

**Domestic Production of Petrol, Diesel and other Petroleum Products**

\*282. SHRI SUBRAT PATHAK:  
SHRI SHRIRANG APPA BARNE:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the demand of petrol, diesel and other petroleum products during 2019-20 and 2020-21, particularly during lockdown periods;
- (b) the details of the import of petroleum products during the said period;
- (c) the details of the domestic demand of various petroleum products met from domestic production;
- (d) the details of works undertaken by the Indian oil companies to increase the oil production in the country during the said period and the extent to which they have been able to achieve their schedules;
- (e) the steps taken by the Government to ensure that Indian oil companies are prepared to fully meet the demand for petrol, diesel and other petroleum products in the country in near future; and
- (f) the steps taken to protect the refineries in case of war, natural calamity and act of terrorism?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री

(श्री हरदीप सिंह पुरी)

**MINISTER OF PETROLEUM & NATURAL GAS  
(SHRI HARDEEP SINGH PURI)**

(a) to (f): A statement is laid on the Table of the House.

**Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 282 asked by Shri Subrat Pathak and Shri Shrirang Appa Barne to be answered on 9<sup>th</sup> August, 2021 regarding “Domestic Production of Petrol, Diesel and other Petroleum Products”.**

(a) The details of demand of petrol, diesel and other petroleum products during 2019-20 and 2020-21 (Provisional) which includes the demand during lockdown period, are annexed at Annexure-I.

(b) The details of import of petroleum products during 2019-20 and 2020-21 (P) are as under :

Year	Quantity (Million Metric Tonne)
2019-20	43.8
2020-21 (P)	43.5
Source : Petroleum Planning & Analysis Cell (PPAC)	

(c) Around 15% of the domestic demand of various petroleum products is met from domestic sources. The details for 2019-20 & 2020-21 are as under:

		2019-20	2020-21 (P)
1	Domestic consumption/demand (MMT)	214	195
2	Indigenous crude oil processing (MMT)	29	28
3	Products from Indigenous crude (MMT) (B x 0.93)	27	26
4	Products from Fractionators (MMT)	5	4
5	Total Indigenous production (MMT)	32	30
6	Self Sufficiency (%) (E/A)*100	15.0	15.6
Source : Petroleum Planning & Analysis Cell (PPAC)			

(d) & (e) The present capacity of Indian oil companies is self sufficient and they are also fully prepared to meet the future demand of petrol, diesel and other petroleum products as the refining capacity of 249.2 MMT per annum is adequate to meet the present demand of major petroleum products to the tune of 214 MMT. Besides, the Ministry of Petroleum and Natural Gas has formulated several policies and taken several actions during the past few years to further increase the production of oil. The details are annexed at Annexure-II.

(f) All Refineries have been categorised as vital locations by Intelligent Bureau (IB), Ministry of Home Affairs (MHA) and accordingly adequate steps are taken to protect these vital installations against circumstances like war, natural calamity & terrorist threat.

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## Annexure-I

Annexure-I referred to in reply to part (a) of Lok Sabha Starred Question No. 282 asked by S/Shri Subrat Pathak and Shrirang Appa Barne to be answered on 9<sup>th</sup> August, 2021 regarding “Domestic Production of Petrol, Diesel and other Petroleum Products”.

### CONSUMPTION OF PETROLEUM PRODUCTS

(Figures in Million Metric Tonnes)

Period : April 2019-March 2020													
PRODUCTS	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC	JAN	FEB	MAR	Total
LPG	1.9	2.1	1.8	2.2	2.4	2.2	2.3	2.3	2.4	2.4	2.1	2.3	26.3
Naphtha	1.0	0.8	1.0	1.5	1.4	1.1	1.1	1.2	1.3	1.4	1.2	1.3	14.3
MS	2.5	2.7	2.6	2.5	2.6	2.4	2.5	2.5	2.5	2.5	2.5	2.2	30.0
ATF	0.6	0.7	0.6	0.7	0.7	0.7	0.7	0.7	0.7	0.7	0.7	0.5	8.0
SKO	0.3	0.3	0.3	0.2	0.2	0.2	0.2	0.2	0.2	0.2	0.2	0.2	2.4
HSD	7.3	7.8	7.5	6.8	6.1	5.8	6.5	7.6	7.4	7.0	7.2	5.7	82.6
Lubricants & Greases	0.3	0.4	0.3	0.3	0.3	0.3	0.3	0.3	0.3	0.4	0.3	0.3	3.8
FO & LSHS	0.5	0.5	0.5	0.6	0.5	0.5	0.5	0.5	0.6	0.6	0.6	0.5	6.3
Bitumen	0.7	0.7	0.5	0.4	0.2	0.3	0.4	0.6	0.6	0.7	0.8	0.6	6.7
Petroleum coke	2.3	2.3	1.5	1.7	1.8	1.8	1.7	1.7	2.0	1.9	1.6	1.6	21.7
Others	1.1	1.0	1.0	1.1	1.0	1.0	1.0	1.0	1.0	1.0	0.9	0.9	12.0
TOTAL	18.3	19.2	17.7	18.0	17.1	16.2	17.3	18.5	18.9	18.7	18.1	15.9	214.1

Period : April 2020-March 2021 (P)													
PRODUCTS	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC	JAN	FEB	MAR	Total
LPG	2.1	2.3	2.1	2.3	2.3	2.3	2.4	2.4	2.5	2.5	2.3	2.3	27.6
Naphtha	0.8	1.0	1.2	1.3	1.1	1.1	1.3	1.3	1.2	1.3	1.2	1.4	14.3
MS	1.0	1.8	2.3	2.3	2.4	2.4	2.7	2.7	2.7	2.6	2.5	2.7	28.0
ATF	0.1	0.1	0.2	0.2	0.3	0.3	0.4	0.4	0.4	0.4	0.4	0.5	3.7
SKO	0.1	0.2	0.2	0.2	0.1	0.2	0.1	0.2	0.1	0.1	0.1	0.2	1.8
HSD	3.3	5.5	6.3	5.5	4.8	5.5	7.0	7.0	7.2	6.8	6.6	7.2	72.7
Lubricants & Greases	0.2	0.2	0.2	0.3	0.3	0.3	0.3	0.3	0.3	0.3	0.3	0.4	3.5
FO & LSHS	0.3	0.5	0.5	0.5	0.5	0.5	0.5	0.5	0.6	0.5	0.5	0.5	6.0
Bitumen	0.2	0.6	0.8	0.4	0.3	0.4	0.7	0.7	0.8	0.7	0.7	0.9	7.1
Petroleum coke	0.8	2.5	1.4	1.6	1.4	1.3	1.4	1.4	1.6	1.6	1.6	1.6	18.3
Others	0.6	0.8	0.9	1.0	0.9	1.0	1.0	1.0	1.1	1.1	1.0	1.1	11.7
TOTAL	9.4	15.3	16.1	15.6	14.4	15.5	17.8	17.9	18.6	18.0	17.3	18.8	194.6

(P):Provisional

## Annexure-II

**Annexure-II referred to in reply to part (e) of Lok Sabha Starred Question No. 282 asked by S/Shri Subrat Pathak and Shrirang Appa Barne to be answered on 9<sup>th</sup> August, 2021 regarding “Domestic Production of Petrol, Diesel and other Petroleum Products”.**

- 1) Policy for Relaxations, Extensions and Clarifications under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries, 2014
- 2) Discovered Small Field Policy, 2015
- 3) Hydrocarbon Exploration and Licensing Policy, 2016
- 4) Policy for Extension of Production Sharing Contracts, 2016 and 2017
- 5) Policy for early monetization of Coal Bed Methane, 2017
- 6) Setting up of National Data Repository, 2017
- 7) Appraisal of Unappraised areas in Sedimentary Basins.
- 8) Re-assessment of Hydrocarbon Resources.
- 9) Policy framework to streamline the working of Production Sharing Contracts in Pre-NELP and NELP Blocks, 2018
- 10) Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018
- 11) Policy framework for exploration and exploitation of Unconventional Hydrocarbons under existing Production Sharing Contracts, Coal Bed Methane contracts and Nomination fields, 2018.
- 12) Grant of Marketing including pricing freedom, on natural gas production from High Pressure- High Temperature (HP-HT) reservoirs and deepwater and ultra deepwater areas (with ceiling), gas produced from CBM blocks, blocks awarded under Hydrocarbon Exploration and Licensing Policy (HELP) and Discovered Small Fields (DSF) Policy, commercial gas produced from North-Eastern Region (NER) on or after 1<sup>st</sup> July, 2018 and also in those new gas discoveries whose Field Development Plan (FDP) has been approved after February 2019. To incentivize additional gas production from Administered Price Mechanism (APM) fields, reduction in royalty by 10% of the applicable royalty has also been granted on the additional production over and above business-as-usual scenario.
- 13) In addition, Government in February, 2019 approved major reforms in exploration and licensing policy to enhance exploration activities, attract

domestic and foreign investment in unexplored/unallocated areas of sedimentary basins and accelerate domestic production of oil and gas from existing fields.

- 14) The policy reforms *inter alia* aim to boost exploration activities with greater weightage to work programme and bidding of exploration blocks under Category II and III sedimentary basins without any production or revenue sharing to Government. Further, reforms envisage simplified fiscal and contractual terms, early monetization of discoveries by extending fiscal incentives and incentivizing gas production including marketing and pricing freedom. The policy also provides more functional freedom to National Oil Companies for collaboration and private sector participation for production enhancement methods in nomination fields. Streamlining approval processes and promoting ease of doing business including electronic single window mechanism is also an important aspect of policy reforms
- 15) Moving towards Gas based economy, Natural Gas Marketing Reforms has been approved wherein standard procedure has been prescribed to discover market price of gas to be sold in the market by gas producers, through a transparent and competitive process, affiliates has been permitted to participate in bidding process for sale of gas and allowing marketing freedom to certain field development plans where Production Sharing Contracts already provide pricing freedom has been undertaken.

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